

कह देते हैं कि जगह वहीं है लेकिन यदि उनकी जब गर्म कर दी जाती है, उनको दो रूपए दे दिए जाते हैं तो जगह मिल जाती है। यह छोटे कर्मचारियों की बात है। इनके अलावा नीचे में ऊपर तक जो बड़े-बड़े मगरमच्छ बैठे हुए हैं वह लाखों रुपया कमाते हैं। इसलिए रेलवे में घाटा हो रहा है। चोगी तो मामूली सी बात है। छोटे कर्मचारियों तो छोटी धनराशि लेते हैं लेकिन बड़े बड़े लोग बड़े-बड़े कन्ट्रैक्ट्स में लाखों रुपया खाते हैं। तो मैं चाहता हूँ कि इन बातों की भी जांच होनी चाहिए, बारीकी के साथ। केवल अध्यक्ष बदलने से ही काम चलने वाला नहीं है बल्कि पूरी मशीनरी को आपका ठीक करना पड़ेगा और पूरे प्रशासन में सुधार लाना होगा। मेरा निवेदन है कि जिन बातों की ओर मैंने ध्यान आकर्षित किया है उन पर गम्भीरता से विचार किया जाये।

अन्त में एक बात कहकर समाप्त करूँगा। दिल्ली से हमारी डीलक्स ट्रेन जाती है—वेस्टर्न एक्सप्रेस—रतलाम होकर, लेकिन यह नवादा में रुकती नहीं है। नवादा एक व्यापारिक मंडी है। वहाँ पर एक रेयान का कारखाना है। मैंने पिछली बार माननीय मन्त्री जी को एक चिट्ठी लिखी थी, उसके बाद ध्यानाकर्षण भी किया कि यदि डीलक्स या दूसरी ट्रेन्स वहाँ पर यदि दो मिनट के लिए भी रुकें तो कम से कम वहाँ के जो यात्री बम्बई जाना चाहते हैं उनको आसानी हो जायेगी। मथुरा चित्तौड़ एक्सप्रेस वहाँ पर लेट पहुँचती है और तब तक दूसरी गाड़ियाँ निकल जाती हैं। इसलिए, मेरा निवेदन है कि यात्रियों की सुख सुविधा के लिए, जिन बातों को मैंने वहाँ पर रखा है उन पर मंत्री महोदय अवश्य विचार करें।

इन शब्दों के साथ जो बजट यहाँ पर प्रस्तुत किया गया है, जैसा मैंने पूर्व में ही कहा कि यह जादुई आँकड़ों के आधार पर है इसलिए मैं इसका विरोध करता हूँ।

SHRI DHAMANKAR (Bhiwandi) : Sir, I welcome the budget presented to this august House by our worthy Railway Minister. He has found out new resources to add to the revenue. Low-rated commodities have been reclassified and aluminium and plastic material will be charged more. He has been kind enough to spare the third-class passengers while the fare for First and second class has been increased. But I fail to understand why he has been unkind to the season ticket-holders. In Maharashtra, the Western Railway and Central Railway carries lakhs of passengers daily from the suburban areas to Bombay. They are forced to stay in suburban areas not because they like the climatic conditions there but because there is no accommodation in the growing city. From 4 o'clock in the morning till midnight people working in commercial concerns, Government offices and other workshops travel by these trains. Their plight is very bad. They do not get sitting accommodation in the local trains. Hardly 25 per cent of the commuters get amenities and the rest travel on the footboards, gangways, etc., risking their lives. To add to their woes, the minister has increased the fares of the season tickets. The revenue of hardly Rs. 60 lakhs which he expects to get by this can be got through economic measures and austerities.

MR. DEPUTY-SPEAKER : He may continue on the next day.

15'28 hrs.

REVOCATION OF PROCLAMATION IN RELATION TO PUNJAB

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to lay on the Table a copy of the Proclamation (Hindi and English versions) dated the 17th March, 1972, issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 15th June, 1971 in relation to the State of Punjab published in Notification NO. G. S. R. 102 (E) in Gazette of India dated the 17th

{Shri K. C. Pant}

March, 1972, under article 356 (3) of the Constitution. (Placed in Library See No. LT—1450/72.)

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINTH REPORT

SHRI AMARNATH VIDYALANKAR (Chandigarh) : I beg to move :

"That this House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions Presented to the House on the 15th March, 1972."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th March, 1972."

The motion was adopted

CONSTITUTION (AMENDMENT BILL)*

INSERTION OF NEW ARTICLE 63A AND OMISSION OF ARTICLE 64, ETC.)

DR. MAHIPATRAY MEHTA (Kutch) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

DR. MAHIPATRAY MEHTA : I introduce the Bill.

MR. DEPUTY-SPEAKER : The next Bill is Central Silk Board (Amendment) Bill by Shri Inder J. Malhotra. In the case of this Bill recommendation required from the president under articles 117 (1), 117 (3) and 274 (1) has not been communicated to Lok Sabha. Therefore, I am afraid it cannot be introduced.

CHARTERED ACCOUNTANTS (AMENDMENT) BILL*

(AMENDMENT OF SECTIONS 2,5,ETC)

SHSI R. P. ULAGANAMBI (Vellore) : I beg to move for leave to introduce a Bill further to amend the Chartered Accountants Act, 1949.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Chartered Accountants Act, 1949."

The motion was adopted.

SHRI R. P. ULAGANAMBI : Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER : The next Bill is by Shri Lakkappa. He is not here. In any case, this Bill also cannot be introduced for the same reason.

*Published in Gazette of India Extraordinary Part II, section 2, dated 17-3-72.

*Introduced with the recommendation of the President.